

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

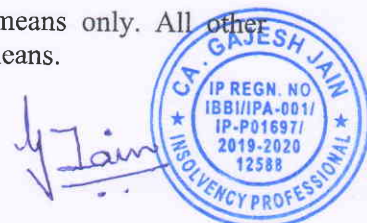
**FOR THE ATTENTION OF THE CREDITORS OF BUSINESS BROADCAST NEWS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Business Broadcast News Private Limited
2.	Date of incorporation of corporate debtor	28-04-2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U92200MH2007PTC170406
5.	Address of the registered office and principal office (if any) of corporate debtor	914, 9th Floor, B Wing, Kanakia Wall Street, Andheri Kurla Road, Chakala, Andheri East Mumbai 400093
6.	Insolvency commencement date in respect of corporate debtor	19-04-2023 (order received on 22-04-2023)
7.	Estimated date of closure of insolvency resolution process	16-10-2023 (180 days from the date of commencement of CIRP i.e., 19-04-2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gajesh Labhchand Jain IBBI Regn No.: IBBI/PA-001/IP-P-01697/2019-2020/12588
9.	Address and e-mail of the interim resolution professional, as registered with the Board	501, Clifton Society, Shastri Nagar, Raviraj Oberoi Marg, Andheri West, Mumbai -400053 <b>Email: <a href="mailto:gajeshjain@gmail.com">gajeshjain@gmail.com</a></b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-602, Remi Biz Court, Off Veera Desai Road, Azad Nagar, Andheri west, Mumbai -400053. Email: <a href="mailto:cirp.businessbroadcastnews@gmail.com">cirp.businessbroadcastnews@gmail.com</a>
11.	Last date for submission of claims	03-05-2023 (14 days from the appointment of Interim Resolution Professional i.e., 19-04-2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for the submission of the claims can be downloaded from: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Business Broadcast News Private Limited on [19-04-2023].

The creditors of Business Broadcast News Private Limited, are hereby called upon to submit their claims with proof on or before 03-05-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



*Gajesh Jain*

Date: 23-04-2023  
Place: Mumbai

Gajesh Labhchand Jain  
Interim Resolution Professional  
IBBI Regn No.: IBBI/IPA-001/IP-P-01697/2019 -2020/12588

# 2 killed, over 41,400 affected due to severe storm in Assam

ANI / GUWAHATI

As many as two people were killed and more than 41,400 people from 144 villages have been affected in different districts of Assam after rainfall, hailstorm and severe storm in the past 48 hours, said the officials.

The deceased were identified as Bijoy Mani, 57, and Dev Kumar Thakur, 26.

According to the report of Assam State Disaster Management Authority (ASDMA), two people were killed in the Doomdooma area in the Tinsukia district after a severe storm hit the district on Saturday and a total of 41,400 people from 144 villages of Hailakandi, Tinsukia, Nagaon, Goalpara, Cachar, Dhubri, Bongaigaon districts have affected in a severe storm.

The ASDMA report stated that various houses were also damaged due to the storm and rain.

"As many as 633 kutcha houses, 42 pucca houses were partially damaged and 205 kutcha houses, three pucca houses were fully damaged and five other institutions were also affected," said the report.

"Five cows died due to lightning in the Ban-



darmatha area in the Goalpara district on Saturday, added the report.

The ASDMA report also stated that puncturing holes in metal roof sheets were caused by hailstorms resulting in roof leakage of 85 houses at Ghilaguri, Dabli, and Digidari villages under Dangtal Revenue Circle in Bongaigaon district. "24 villages of Dhubri district were also affected by the severe storm," added the report. Further, the report informed that due to hailstorms, and storms, many trees, and electric poles were uprooted in many parts of the state.

# First-ever census of water bodies

**NEW DELHI:** For the first time in India, the government has conducted the first-ever census of water bodies. The census provided a comprehensive inventory of India's water resources, including natural and man-made water bodies like ponds, tanks, lakes, and more, and to collect data on the encroachment of water bodies. The census highlighted disparities between rural and urban areas and varying levels of encroachment and revealed crucial insights into the country's water resources.

About 2,424,540 water bodies have been enumerated in the country by the Ministry of Jal Shakti, out of which 97.1 per cent are in rural areas and only 2.9 per cent are in urban areas.

The top five states in terms of a number of water bodies are West Bengal, UP, Andhra, Odisha and Assam + which constitute around 63 per cent of the total water bodies in the country.

# 3 of family inhale poisonous gas, die

**MAHOB:** Three persons of a family died after inhaling poisonous gas inside a well in UP's Mahoba. The deceased are 58-year-old Virendra Kumar and his two sons Devendra and Chandra Prakash. Virendra Kumar went down a well on Saturday evening to fix the motor pump. When he did not return for long, Devendra and Chandra Prakash went down in the well, but both of them did not come up from the well for a long time either.



**BEST FRIEND:** Students at a 'Book Exhibition' in Jammu

# 'Print media will remain credible'

**CHANDIGARH:** Saying the print media would always remain relevant and credible, Haryana CM Manohar Lal Khattar on Sunday announced to increase the monthly pension for state-based field journalists from ₹10k to ₹11k. The pension would rise in proportion to the increase in DA annually on an automation mode. He was addressing the second day of the All India Media Meet of the confederation of newspapers and news agencies.

# Badal remains in ICU: hospital

PTI / CHANDIGARH

Former Punjab chief minister and Shiromani Akali Dal patriarch Parkash Singh Badal continues to be in intensive care at a private hospital with doctors closely monitoring his health condition. The 95-year-old Badal was admitted to Fortis Hospital in Mohali a week ago after he complained of uneasiness while breathing.

In a bulletin on Sunday evening, the private hospital said, "Parkash Singh Badal continues to be under close observation in the medical Intensive Care Unit."

# 'J&K Lithium deposit discovery milestone'

PTI / JAMMU

The discovery of biggest Lithium deposits in the foothills of Mata Vaishnodevi in Jammu and Kashmir's Reasi district is going to be a historic milestone in Atmanirbhar Bharat, Union minister Arjun Ram Meghwal said on Sunday.

The Minister said that Lithium deposits will not only give fillip and boost to the industrial sector in India but will give further push to the country to become 'Vishwa Guru' under the leadership of Prime Minister Narendra Modi.

Meghwal was speaking to investors and industrialists at

a conclave organised by Laghu Udhayog Bharati here on Sunday.

"Go to any showroom, you will now get electric vehicles. One can get it fast. But there was a problem. It can run on a Lithium-based battery. Where can we get Lithium? It is imported from China and Brazil.

"But now with the blessings of Mata Vaishnodevi Devi, we got Lithium under her feet (Reasi district of Jammu and Kashmir). It is the biggest deposit in the world. It is not a small thing. It is going to be a historic milestone in Atmanirbhar Bharat", Meghwal told PTI. The government is fo-

cusssing on electric vehicles and hybrid model of transport and Lithium discovery will give this industry a huge jump. "We have got Lithium here. It will not only give a great boost (to the economy of) Jammu and Kashmir but to the entire country as well. The industry will have a jump as we have got a huge deposit of Lithium," he said.

"Now we are having electric buses and trucks. We also gave fillip to hybrid set-up. Any trucker can use the hybrid method by using petrol till he gets his vehicle charged. They can charge it to the next charging point and that too in the fast mode", he said.

# POSSESSION NOTICE

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janalakshmi Financial Services Limited), under the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrower to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagee	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time of Possession
1	3098963000265	1) Chandrakant Anant Kokane, 2) Mandla Ananta Kokane, 3) Kalpana Chandrakant Kokane	13/02/2023 Rs.3,13,123.70 (Rupees Three Lac Thirteen Thousand One Hundred and Twenty Three and Seventy Paise Only) as of 07/02/2023 and interest thereon	Date: 20-04-2023 Time: 02:50 PM Symbolic Possession

**Description of Secured Asset:** All the piece and parcel of the Immovable Property, Admeasuring 1020 Sq.ft. situated at House No.284, K Kadav Road, Sapale, Raigam Kadav, JPC Thane, Maharashtra-410201.

Whereas, the Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrowers mentioned herein above in particular and to the Public in general that the authorized officer of Jana Small Finance Bank Limited has taken Symbolic possession of the properties/ secured assets described herein above in exercise of powers conferred on him under section 13 (4) of the said Act read with Rule 8 of the said rules on the dates mentioned above. The Borrowers/ Co-borrowers/ Guarantors/ Mortgagees, mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured Assets will be subject to the charge of Jana Small Finance Bank Limited.

**Place:** Thane **Sd/- Authorised Officer,** Jana Small Finance Bank Limited **Date:** 24.04.2023

# JANA SMALL FINANCE BANK

(A scheduled commercial bank) **Registered Office:** The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challengatta, Bangalore-560071. **Branch Office:** Shop No 4 & 5, Ground Floor, Indiabulls Mint, Gladys Alvares Road, Hiranandani Meadows, Pokhran Road, Thane West-400610.

# INDIABULLS ASSET RECONSTRUCTION COMPANY LIMITED

Registered Office at : One International Center, Tower-1, 4th Floor, Senapati Bapat Marg, Elphinstone Road, Mumbai - 400013 and Branch Office at Indiabulls House, 448-451, Udhayog Vihar, Phase V, Gurugram - 122016

# "APPENDIX-IV-A"

# [See proviso to rule 8 (6)] Sale notice for sale of immovable properties

E-Auction Sale Notice for sale of immovable assets) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property(ies) mortgaged/ charged to Indiabulls Asset Reconstruction Co. Ltd. CIN: U67110MH2006PLC305312 (Secured Creditor), the physical Possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is", "whatever there is" and "without any recourse" basis on 30.05.2023 from 02.00 PM to 04.00 PM (with unlimited automated extensions of 5 minutes each in terms of the Tender Document), for recovery of Rs.1,52,71,614.37/- (Rupees One Crore Fifty Two Lakhs Seventy One Thousand Six Hundred and Fourteen and Paise Thirty Seven Only) towards Loan Account No. MQL00234N by way of outstanding principal, arrears (including accrued late charges) and interest till 19.04.2023 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w.e.f. 20.04.2023 along with legal expenses and other charges due to the Secured Creditor from M/s. Mr. Shekar Shambu Shetty (Borrower/Mortgagor), Mrs. Yeshwani Shekar Shetty (Co-Borrower).

The old Loan Account along with its underlying securities(ies), including the immovable properties, had been assigned to and in favour of the Secured Creditor, acting in its capacity as Trustee for Indiabulls ARC-XIV Trust, side Assignment Agreement dated 30.03.2020.

The Reserve Price of the immovable Property will be **Rs.1,19,56,000/- (Rupees One Crore Nineteen Lakhs Fifty Six Thousand Only)** and the Earnest Money Deposit (EMD) will be **Rs. 11,95,600/- (Rupees Eleven Lakhs Ninety Five Thousand Six Hundred Only)**, is equivalent to 10% of the Reserve Price. The EMD shall be paid by DD/ RTGS/ NEFT or through any other proper banking channels in favour of and to the credit of INDIABULLS ARC-XIV TRUST, Account No. 2010046026357 with Indusbank Bank Ltd. (IFSC: INDB0000001), having its branch at Opera House Branch, Indusbank House, 425, Dadasaheb Bhadkamkar Marg, Mumbai-400 004, before submitting the tender in order to participate in the online public auction. The successful bidder shall pay 25% amount of the sale price (less 10% of the Reserve Price paid before submitting the tender) immediately, i.e., either on the same day or not later than the next working day and the remaining balance of the Sale Price shall be paid within 15 days from the date of confirmation of sale.

**DESCRIPTION OF THE IMMOVABLE PROPERTY(IES)**  
FLAT No 201 ADMEASURING 502.25 SQ.FT CARPET AREA, INCLUDING DOOR JAMS AND 100.96 SQ.FT CARPET ELEVATION OF 2ND FLOOR OF THE BUILDING KNOWN AS SAI LEEJA SITUATED AT PLOT NUMBER 118/C BEARING CTS No 296, 296/3, 296/4, 296/5 SITUATED AT VILLAGE CHEMBUR SITUATED AT SINDHI IMMIGRANTS CO-OPERATIVE HOUSING SOCIETY LIMITED, LITTLE MALABAR HILL CHEMBUR, MUMBAI

For detailed terms and conditions of the sale, please refer to the link provided on the website of the Secured Creditor i.e. [www.indiabullscarc.com](http://www.indiabullscarc.com) and for bidding log in to website <https://sarfarsauctionstage.DE/EPROC/>

**Date:** 24.04.2023 **Place:** MUMBAI **AUTHORISED OFFICE,** TRUSTEE OF INDIABULLS ARC-XIV TRUST

# PUBLIC NOTICE

Notice is hereby given that under instructions from our clients, that in the course of negotiations, we are investigating title of (1) Navinchandra Chandulal Seth residing at Sheth Bunglows No. 1, Near Friends Colony, Opp. J. P. Arts and Science College, Bharuch, Gujarat - 392 001 (2) Mahendra Chandulal Seth residing at Sheth Bunglows No. 2, Near Friends Colony, Opp. J.P.Arts and Science College, Bharuch, Gujarat-392001 (3) Manoj Indravadhan Seth residing at B-9, Friend's Colony, Opp. J.P. Arts and Science College, Bharuch, Gujarat-392001, (4) Ashwin Chandulal Seth residing at 48 D Bhuggurup Housing Society, Bharuch, Gujarat- 392001, (5) Shailesh Chandulal Seth residing at Bunglow No. 117, Advhoth Nagar Society, behind K. J. Polytechnic College, Bharuch-392002, (6) Bharat Chandulal Seth residing at 61, Bhuggurup Society, Bharuch - 392001 and (7) Chitranjan Chandulal Seth residing at 11 Modi Bhuvan, Gamdevi, 19, Pandita Rambhai Marg, Mumbai-400 007 to the undermentioned property.

Any person or persons having any claim, demand, share, right, title and/or interest of any nature whatsoever in the undermentioned Property or any part thereof by way of any Agreement, sale, transfer, mortgage, charge, lien, encumbrance, gift, bequest, release, exchange, easement, right, covenant and condition, tenancy, right of occupancy, assignment, lease, sub lease, leave and license, partnership deed, loans, use, possession, partition, trust, inheritance, outstanding taxes and/or levies, outgoings & maintenance, attachment, injunction, decree, order, award, interdicts and/or by virtue of the original documents of title being in their possession/custody or otherwise in any manner whatsoever and whatsoever are required to make the same known in writing, alongwith certified true copies of documentary proof, to the undersigned, having their office at 2nd floor, Bhagyodaya Building, 79, Nagindas Master Road, Fort, Mumbai-400 023, within fourteen (14) days from the date hereof, otherwise the same shall be considered as waived.

**THE SCHEDULE ABOVE REFERRED TO:**  
Land admeasuring 579.31 sq.yds bearing S.C. No. 13/482 of Bhuselwar Division in the registration District and Sub-District of Mumbai being a portion of a larger piece of land known as Gazdar Park together with the building standing there and known as 'Morar Bhuvan', now known as 'Shreeji Bhuvan' lying being and situate at 7, Gazdar Street, Chira Bazar, off Girgaum Road, Mumbai-400002.

**Yours truly,** FOR M/S. MARKAND GANDHI & CO. **Advocates & Solicitors**

Dated this 24th day of April, 2023.

# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH: IV FORM NO. NCLT- 3A

Joint Advertisement of the Petitioner Companies detailing petition (Pursuant to Rule 35 of National Company Law Tribunal Rules, 2016) C.P. (CAA) / 24 / MB-IV / 2023

IN C.A. (CAA) / 230 / MB-IV / 2022

In the matter of the Companies Act, 2013

And In the matter of Sections 230 to 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamation) Rules, 2016

And In the matter of Scheme of Amalgamation of Malafal Exim Private Limited ("MEPL" or the "Transferor Company") with and into Malafal ImpeX Private Limited ("IMPL" or the "Transferee Company") and their respective shareholders ("Scheme" or "this Scheme")

**MAFATLAL EXIM PRIVATE LIMITED,** a company incorporated under the Companies Act, 1956, having its registered office at 1<sup>st</sup> Floor, Malafal Centre, Nariman Point, Mumbai - 400 021, Maharashtra, India (CIN: U65990MH1986PTC039189) ... FIRST PETITIONER COMPANY

**MAFATLAL IMPEX PRIVATE LIMITED,** a company incorporated under the Companies Act, 1956, having its registered office at 1<sup>st</sup> Floor, Malafal Centre, Nariman Point, Mumbai - 400 021, Maharashtra, India (CIN: U17119MH1979PTC021277) ... SECOND PETITIONER COMPANY

... Collectively known as Petitioner Companies

# NOTICE OF HEARING AND FINAL DISPOSAL OF COMPANY SCHEME PETITION

NOTICE is hereby given that the Company Scheme Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamation) Rules, 2016 (the "Rules") for sanction of the Scheme of Amalgamation of Malafal Exim Private Limited ("MEPL" or the "Transferor Company" or the "First Petitioner Company") with and into Malafal ImpeX Private Limited ("IMPL" or the "Transferee Company" or the "Second Petitioner Company") and their respective shareholders was presented by the Petitioner Companies on the 24<sup>th</sup> day of January 2023 and the petition was heard and admitted by the Hon'ble National Company Law Tribunal, Mumbai Bench (NCLT) on the 24<sup>th</sup> day of March 2023.

In terms of Rule 16 of the Rules and directions of the Hon'ble NCLT, Notice is hereby given that the said petition is fixed for hearing and final disposal before the Hon'ble NCLT on the **Monday, 8<sup>th</sup> day of May 2023.**

If any person is desirous of supporting or opposing the said petition should send to the Petitioners or Petitioners' Authorised Representatives, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Petitioners' registered office or Petitioners' Authorised representative not later than two days before the date fixed for the hearing of the petition. Where any person seeks to oppose the petition, the grounds of opposition or a copy of his affidavit shall be furnished with such notice. A copy of the petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

For and on behalf of the First Petitioner Company **Sd/- Asaram Pawar** Director

For and on behalf of the Second Petitioner Company **Sd/- Manoj Pandya** Director

For A R C H and Associates Chartered Accountants 1804, Anmol Ridge, S.V. Road, Goregaon (West), Mumbai - 400 104

Authorised Representatives for the Petitioner Companies **Date:** 21<sup>st</sup> April 2023 **Place:** Mumbai



# CANCELLATION OF NOTICE INVITING PROPOSAL

On administrative ground, The City of Industrial and Development Corporation of Maharashtra Limited has decided to cancel the bid for the work of "Appointment of 'Urban Project Adviser Consultant' specialized in Project Feasibility for Critical analysis of Techno-Economic Feasibility of Jalna-Kharpudi New Town Project" vide C.A.No.: 02/CIDCO/CE(NMIA)/2023-24.

**Chief Engineer (NMIA)** CIDCO/PR/038(A)/2023-24

# FORM A PUBLIC ANOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

# FOR THE ATTENTION OF THE CREDITORS OF BUSINESS BROADCAST NEWS PRIVATE LIMITED

# RELEVANT PARTICULARS

No.	Name of Corporate Debtor	BUSINESS BROADCAST NEWS PRIVATE LIMITED
1.	Date of incorporation of Corporate Debtor	28-04-2007
2.	Authority under which Corporate Debtor is incorporated / registered	RoC-Mumbai
3.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U92200MH2007PTC170406
4.	Address of the registered office and principal office (if any) of Corporate Debtor	914, 9th Floor, B Wing, Kanakia Wall Street, Andheri Rtna Park, Chakala, Andheri East Mumbai 400093
5.	Insolvency commencement date in respect of Corporate Debtor	19-04-2023 (order received on 22-04-2023)
6.	Estimated date of closure of insolvency resolution process	16-10-2023 (180 days from the date of commencement of CIRP i.e., 19-04-2023)
7.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Gajesh Labhchand Jain IIBBI Regn No.: IIBBI/IPA-001/IP-P-01697/2019-2020/12588
8.	Address & email of the interim resolution professional, as registered with the board	501, Clifton Society, Shastri Nagar, Raviraj Oberoi Marg, Andheri West, Mumbai -400053 E-mail: gajeshjain@gmail.com
9.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	C-602, Remi Biz Court, Off Veera Desai Road, Azad Nagar, Andheri west, Mumbai -400053. E-mail: cirp_businessbroadcastnews@gmail.com
10.	Last date for submission of claims	03-05-2023 (14 days from the appointment of Interim Resolution Professional i.e., 19-04-2023)
11.	Classes of creditors, if any, under clause (b) of sub-section (4A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
12.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
13.	Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: The relevant form for the submission of the claims can be downloaded from: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Business Broadcast News Private Limited on 19-04-2023.

The creditors of Business Broadcast News Private Limited, are hereby called upon to submit their claims with proof on or before 03-05-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class N.I. in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

**Sd/- Gajesh Labhchand Jain** Interim Resolution Professional **Date:** 23.04.2023 **Place:** Mumbai **IIBBI Regn No.:** IIBBI/IPA-001/IP-P-01697/2019-2020/12588



# NOTICE U/S 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI)

**Dated:** 21.02.2023

- 1) Mr Adamraju Naganna Mandri, Flat No 103 Bldg No 2 Wing A 1 Floor Of Rna Park Vashi Naka Mahul Road Chembur Mumbai-400074.
- 2) Mr Isaiab Babu Naganna Mandri, Flat No 103 Bldg No 2 Wing A 1 Floor Of Rna Park Vashi Naka Mahul Road Chembur Mumbai-400074.
- 3) M/S Adam Construction Works, Prop- Mr Adamraju Naganna Mandri A2 101 RNA Park CHSL Nagababa Nagar, R Cmargin Vashi Naka, Chembur 400074.

**Sir/Madam,** Notice u/s 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) Reg: OD AC No 129900NC09221172 & 1299009301017802.

Account No	Sanctioned Amount	Outstanding Amount (As on date with further interest)
129900NC09221172	99,75,000/-	87,18,375.07 DR.-/with further interest
1299009301017802	60,00,000/-	27,97,896.51 DR.-/with further interest
Total	1,59,75,000/-	1,15,16,271.58 DR.-/with further interest

Due to nonpayment of principal, interest and other charges thereon, the account has been classified as Non Performing Asset (NPA) as per Reserve Bank of India guidelines.

4) In the circumstances, we are unable to permit continuation of the above facility granted to Mr Adamraju Naganna Mandri. We, therefore, hereby recall the above facilities. The amount due to the Bank as on 21.02.2023 for the facility OD IP , Overdraft against HL Loan account is Rs. 1,15,16,271.58/- (One Crore fifteen lakh sixteen thousand and two hundred and seventy one rupees and fifty eight paise only) with interest calculated upto 21/02/2023, and other charges as applicable until payment made in full (hereinafter referred to as "Secured Debt").

S.N.	Facility	Security
1.	Housing Loan Loan A/c Overdraft against	Flat No 103 Bldg No 2 Wing A 1 Floor Of Rna Park Vashi Naka Mahul Road Chembur Mumbai-400074.
2.	Overdraft against Immovable property.	A2 101 RNA Park Chsl Nagababa Nagar, R Cmargin Vashi Naka Chembur 400074.

We hereby serve upon all the addressees, notice under Section-13(2) of SARFAESI Act and call upon to Rs. 1,15,16,271.58/- (One Crore fifteen lakh sixteen thousand two hundred seventy one rupees and fifty eight paise only) plus interest at the contracted rate and other charges until payment in full within 60 days (Sixty Days) from the date of this notice. In default, besides exercising other rights of the bank available under law, the Bank is intending to exercise any or all of the powers as provided under section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter referred to as "the Act").

The details of the secured assets intended to be enforced by the Bank, in the event of non-repayment of secured debt by you are as under: **Flat No 103 Bldg No 2 Wing A 1 Floor Of Rna Park Vashi Naka Mahul Road Chembur Mumbai-400074.**

**A2 101 RNA Park CHSL Nagababa Nagar, R Cmargin Vashi Naka Chembur 400074.**

1) You the addressee No.1&3 have availed Overdraft against immovable property and Housing Loan of Rs. 1,59,75,000/- and 2 for co-borrower Mr Isaiab Babu Naganna Mandri. Please take notice that in terms of section 13(13) of the said Act, you shall not, after receipt of this notice, transfer by way of sale, lease or otherwise (other than in ordinary course of business) any of the secured assets above referred to, without prior written consent of the bank. You are also put on notice that any contravention of this statutory injunction/ restraint, as provided under the said Act is an offence. If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realized shall be deposited/ remitted with/ to the Bank. You will be liable to render proper account of such realization/ income. We reserve our rights to enforce other secured assets. Please comply with this demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences. This notice is issued without prejudice to the bank taking legal action before DRT/Court, as the case may be. The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

**Yours faithfully,** For Punjab National Bank **Authorized Officer**

# PUBLIC NOTICE

NOTICE is hereby given by KOTHARI WAREHOUSE NO.3 PREMISES CO-OPERATIVE SOCIETY LIMITED, S.V.ROAD, CHITALSAR, MANPADA, THANE (West), Thane- 400610 that Share Certificate No.73 and Distinctive numbers bearing 361 to 365 have been lost and /or misplaced by the Share Holder Mr. Madanlal K. Kumavat & Mr. Kedermal K Kumavat Godown No. P-9B-1 Share Holder is applied to the society to issue Duplicate Share Certificate thereof.

Anybody having claim in respect of the share/s should lodge such claim with society at above mentioned address within 15 days from the date of issue of this notice failing which the society shall issue a Duplicate Share Certificate and shall not entertain any claim of whatsoever nature.

**For Kothari Warehouse No.3 Premises Co-operative Society Ltd., Sd/- Chairman / Secretary / Jt. Secretary / Treasurer**

# Possession Notice (For Immovable Property) Rule 8-(4)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, a Demand Notice was issued by the Authorized Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein under with interest thereon.

"The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act. If the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s)/ Co-Borrower(s)	Description of the Secured Asset/Immovable Property	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr.Chetan Madhukar Chiplunk				

